CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.533/03

Wednesday this the 22nd day of February 2006.

CORAM:

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

A.Attakidave, Junior Engineer (Civil), Lakshadweep PWD, Androth Division, Androth, Union Territory of Lakshadweep.

Applicant

(By Advocate Shri N. Nagaresh)

Vs.

- 1. Union of India, represented by the Administrator, UT of Lakshadweep, Kavaratti Island.
- The Superintending Engineer, Lakshadweep PWD, Kavaratti, UT of Lakshadweep.
- The Executive Engineer.
 Lakshadweep PWD, Amini Division, Amini, UT of Lakshadweep.
- Sri.E.P.Thangal Koya (Inquiring Officer)
 Assistant Engineer (Electrical), Electricity Sub Division,
 Kavaratti, UT of Lakshadweep.
- Sri.E.P.Hamzakoya,
 Assistant Engineer, LPWD, Chetlat,
 (Formerly Junior Engineer, (Civil), Kiltan),
 UT of Lakshadweep.

 Responses

Respondents

(By Advocate Mr.S.Radhakrishnan(R.1-3) (By Advocate Mr.N.Haridas(R5)

The Application having been heard on 22.2.2006 the Tribunal on the same day delivered the following

ORDER

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

It is submitted that Shri Shafik, learned counsel for applicant has relinquished the Vakalath and Shri N.Nagaresh has filed fresh

Vakalath in this O.A. It is also submitted that the applicant wants to withdraw the O.A. Permission is granted. O.A. is dismissed as withdrawn. No costs.

Dated the 22nd February, 2006.

GEORGE PARACKEN JUDICIAL MEMBER

SATHI NAIR VICE CHAIRMAN

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